

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 377 OF 2017 IN
DFR NO. 1179 OF 2017**

Dated: 20th July, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

TANGEDCO

...Appellant(s)

Vs.

Tamilnadu Electricity Regulatory Commission

...Respondent(s)

Counsel for the Appellant(s) : Mr. S.Vallinayagam

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

ORDER

IA NO. 377 OF 2017

(Appl. for condonation of delay)

There is 54 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Ramalingam appears on behalf of the Respondent.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **03.08.2017.**

**(I. J. Kapoor)
Technical Member
ts/kt**

**(Justice Ranjana P. Desai)
Chairperson**